

(b) the number to whom licences have since been issued for production; and

(c) the total investment involved?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):
(a) 7 Letters of Intent were issued for industries in Orissa during January-October, 1980.

(b) 7 Industrial Licences were issued during January-October, 1980. Details of all the Letters of Intent and Industrial Licences including the name of the Unit, location, item of manufacture, capacity etc. are published in the "Weekly Bulletin of Import Licences, Export Licences & Industrial Licences" and Supplement to the "Monthly News Letter, published by the Indian Investment Centre. Copies of these publications are available in the Parliament Library.

(c) Data regarding total investment involved in each case is not centrally maintained in the Secretariat for Industrial Approvals, Department of Industrial Development.

Procedure in I.M.A. for Allocation of Gentleman Cadets to Technical Arms and Services

4236. SHRI JAMBUWANT DHOTE:
Will the Minister of DEFENCE be pleased to state:

(a) the procedure adopted in Indian Military Academy for allocation of gentleman cadets to technical arms and services;

(b) whether it is a fact that in a recent allocation gentleman cadets with very high marks in science subjects and engineering background who had given their choice for technical arms have been ignored and others of lower merit earmarked for technical arms;

(c) whether it will amount to spending huge amounts in Military engineering colleges on officers of low merit when officers of high merit are available; and

(d) whether he proposes advising the Army headquarters to rectify the mistake if any and earmark really deserving gentleman cadets for technical arms?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (d). Allocation of Gentlemen cadets to the Technical Arms and Services is decided by the Advisory Board in accordance with the laid down policy.

The number of vacancies for allocation to each arm and service are worked out and the Advisory Board allocated the Gentlemen Cadets in accordance with the following principles:—

(i) Cadets from Science Stream (Physics, Chemistry and Mathematics) only are considered for allocation to Technical Arm/Service (Engineers, Signals and EME).

(ii) The choice of cadets from the 1st 5% are met, depending upon the number of vacancies and the number of cadets opting for the particular Arm/Service. In case, the number of optees is more than the number of vacancies, cadets passing out higher in order of merit, are given preference.

(iii) In order to ensure that each arm and service receives equal number of good/not so good officers, the remaining cadets are placed in 3 groups grading-wise and the vacancies in each Arm/Service filled proportionately. Each Arm/Service is required to have equal share of cadets from higher/lower order of merit.

(iv) While the choice of the Cadet is given due weightage his aptitude *vis-a-vis* age group and qualification are taken into consideration for allocation to the different Arms/Services.

These principles have been followed recently in allocation of cadets to 67 Regular Course and 50 Technical Course. There is no infructuous expenditure at the Military Engineering College as only suitable and qualified cadets are being commissioned to technical arms/services.

Prisoners in Jails

4237. SHRI CHANDRAJIT YADAV:
SHRI RAM SINGH YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the total number of prisoners in the various Indian jails (State-wise) as against the capacity;

(b) how many of them are undertrial prisoners (Jail-wise, showing the female prisoners, juvenile and lunatic undertrial prisoners separately;

(c) how many of these undertrial prisoners are under detention for more than six months and the number of those who are under detention for a period more than half the period of the maximum/minimum sentence that could be awarded under the sections they have been charged; and

(d) the steps taken by Government for getting early disposal of their cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (d). The information is being collected from State Government and Union territory Administrations and will be laid on the Table of the House.

Military Cantonments

4238. SHRI MANOHAR LAL SAINI Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that the Defence department sets up new Military Cantonment at least at a distance of more than eight miles from the Municipal limits of the town ;

(b) whether new cantonments are being set up in Haryana in near future ; and

(c) if so, which are the new places and by what time they are going to be set up ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) (a) Yes, Sir. It has been the policy of Government to set up new cantonments, as far as practicable, away from the existing towns/cities. The exact locations, however is dictated by a number of considerations, including operational requirements, as well as the location of land offered by the State authorities. Wherever cantonments already exist and they require to be expanded, additional land is required contiguous to the existing cantonments. This is in order to ensure that the cantonments are not split up and also to save on development cost.

(b) and (c). It would not be in public interest to disclose this information.

Staff in E.P.F. Organisation

4239. SHRI RASEED MASOOD : Will the Minister of LABOUR be pleased to state :

(a) whether the ratio of UDCs and LDCs in the EPF Organisations is 2:1 and for Head Clerk and Clerical staff is 1:7;

(b) if so, whether this ratio has not been maintained in the Sub-regional Office, Meerut since its inception ; and

(c) if so, what action Government propose to take in the matter and how much time it will take to rectify this irregularity ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA) (a) to (c) : The Employees Provident fund authorities have intimated as follows:—

The ratio of UDCs to LDCs in E.P.F. Organisation is 2:1; the ratio of Head Clerk to clerical staff is 1:7 in Accounts branch and 1:8 in the Enforcement and Administrative branches.

These ratio could not be maintained in the Sub-Regional Office, Meerut, since its inception in 1977, due to non-availability of eligible persons in the respective cadres and the opposition of the staff in the Regional Office to their transfer to the Sub-Regional Office.

Steps are, however, being taken to promote the eligible LDCs and UDCs to the cadres of UDCs and Head Clerk as and when they become available.

Promotions of Small Industries Promotion Officers (E.I.)

4240. SHRI R.N. RAKESH : Will the Minister of INDUSTRY be pleased to state :

(a) how many small Industries Promotion Officers (EI) have been promoted as Assistant Director (Grade II) in the Small Industries Development Organisation during this year;

(b) how many posts are given to Scheduled Caste/Scheduled Tribes candidates as per roster point applied in the case of 100 per cent promotion to A.D. (Grade II) (E.I.);

(c) if not, reason thereof;

(d) whether there is a plea that these are *ad hoc* promotions and not against reservation ;

(e) the definition of *ad hoc* when the posts are on long term basis for more than six months and filled by 100 per cent promotions from grade of SIPO and the reasons for not calling a meeting of Departmental Promotional Committee so that the Scheduled Cast/Scheduled Tribe candidates may get their promotion on reserve point according to roster ; and

(f) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) : (a) During the year 1980 till date, orders have been issued promotion 7 SIPO s